

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 122/MP/2017  
Along with I.A No. 96/2017**

Subject : Petition for Relinquishment of 250 MW of Long Term Access Agreement dated 04.12.2011 under Regulation 18 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-state Transmission System and related matters) Regulation, 2009, of the identified transmission system by the Essar Power Gujarat Limited (4x660-Phase-II) Thermal Power Plant at District Jamnagar in the State of Gujarat.

Date of Hearing : 9.3.2018

Coram : Shri P. K. Pujari, Chairperson  
Shri A. K. Singhal, Member  
Shri A. S. Bakshi, Member  
Dr. M. K. Iyer, Member

Petitioner : Essar Power Gujarat Limited (EPGL)

Respondents : Power Grid Corporation of India Limited and Others

Parties present : Shri Nimesh Jha, Advocate, EPGL  
Ms. Suparna Srivastava, Advocate, PGCIL  
Ms. Jyoti Prasad, PGCIL

**Record of Proceedings**

Learned counsel for PGCIL requested for time to file reply to the petition. Learned counsel for the petitioner had no objection in this regard.

2. The Commission directed the respondents to file their replies by 28.3.2018, with an advance copy to the petitioner, who may file its rejoinders, if any, by 18.4.2018. The Commission directed the parties that due date of filing replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

3. The petition and IA shall be listed for hearing on 26.4.2018.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Legal)**